

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).23530/2004

(Arising out of impugned final judgment and order dated 06/07/2004 in SCA No. 235/1980 passed by the High Court Of U.P. At Lucknow)

RAM DEI & ORS.

Petitioner(s)

VERSUS

RAM PRASAD MAURYA & ANR.

Respondent(s)

With I.A.Nos.7-8 (Appln.(s) to bring on record Lrs of deceased respondent no.2(i) and C/delay in filing substitution application, interim relief and office report)

WITH CONMT.PET.(C) No. 72/2013 In SLP(C) No. 23530/2004 (With appln.(s) for exemption from filing O.T. and)

Date: 08/08/2014 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Rakesh Kumar,Adv.
Mr. Rameshwar Prasad Goyal,Adv.

Mr. T. Mahipal,Adv.

For Respondent(s)

Mr. Pradeep Misra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

SLP (C)No(s).23530/2014:

We do not see any merit in this special leave petition, which is hereby dismissed.

Conmt.Pet.(C)No.72 of 2013:

We see no reason to proceed with the contempt petition and the same is dismissed.

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2014.08.08

(MAHABIR SINGH)

18:39:38 IST

Reason:

COURT MASTER

(VEENA KHERA)
COURT MASTER